

BAJAJ HOUSING FINANCE LIMITED
CORPORATE OFFICE: Cerebrum IT Park B2 Building 5th floor, Kalyani Nagar, Pune, Maharashtra 411014 , **Branch office:** No 88B, 1st Floor, Mattappa St, Tenkasi, Tamil Nadu 627811

POSSESSION NOTICE
U/s 13(4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002.Rule 8-(1) of the Security Interest (Enforcement) Rules 2002.(Appendix-IV)
Whereas, the undersigned being the Authorized Officer of M/s BAJAJ HOUSING FINANCE LIMITED (BHFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notice(s) to Borrower(s) /Co Borrower(s)/ Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The Borrower(s) /Co Borrower(s)/ Guarantor(s) having failed to repay the amount, notice is hereby given to the Borrower(s) /Co Borrower(s)/ Guarantor(s) and the public in general that the undersigned on behalf of M/s Bajaj Housing Finance Limited, has taken over the possession of the property described herein below in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8-(1) of the said rules. The Borrower(s) /Co Borrower(s)/ Guarantor(s) in particular and the public in general are hereby cautioned not to deal with the below said property and any dealings with the said property will be subject to the first charge of BHFL for the amount(s) as mentioned herein under with future interest thereon.

Name of the Borrower(s) / Guarantor(s) (LAN No, Name of Branch)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
Branch : TENKASI (LAN No. 6P4RMS81809537) 1. KATHIRVEL P (Borrower) 2. PASUMPON P (Co Borrower) Above At: 3/195, Pasumpon Nagar Maruthathalapuram, Palapadiramapuram, Tirunelveli, Tamilnadu-627953.	All That Piece And Parcel Of The Non-Agricultural Property Described As: Rs No. 452/2 Ward No. 3 Palapathiraramapuram Village, Maruththalapuram Mathura Veerakeralamputhur, Tirunelveli District, Tirunelveli, Tamilnadu-627953, Boundaries as per the sale deed given in below. North :- Athimooladevar Punjai South :- East West Road, East :- Claimants Property West :- Subblahdevar Punjai,	19TH October 2022 Rs. 7,28,671/- (Rupees Seven Lac Twenty Eight Thousand Six Hundred Seventy One Only)	03.01.2023

Date: 08/01/2023 Place:- Tirunelveli Authorized Officer Bajaj Housing Finance Limited

CHIKKABALLAPUR BRANCH, P.B.No.12, Bazaar Road, Chikkballapura Town, Chikkballapur District, Karnataka-562101. Ph.No. 08156-272302, E-mail: chikkb@bankofbaroda.co.in

PUBLIC NOTICE FOR E-AUCTION FOR SALE OF MOVABLE PROPERTIES
In view of the default committed by the Borrower mentioned below. Bank has repossessed/seized the Hypothecated Movables/Vehicle mentioned below in exercise of the powers conferred under Hypothecation Agreement executed by the parties and same is being auctioned on "AS IS WHERE IS, AS IS WHAT IS BASIS & WHATEVER IT IS BASIS" and subject to the terms & conditions mentioned in Detailed Action Notice.

Name & Address of Borrower/ Directors & Guarantors	Total Dues	Description of the Movable Assets for Sale	1) Reserve Price 2) EMD Amount of the Vehicle	Date & Time of Deposit of Tender/ EMD Inspection Date & Time of the Vehicle E-auction date & time
Chandrasekhar M.G. Address: 164, Ward No.27, KPTCL Old Colony, Chikkballapur, Karnataka -562101.	Rs. 4,73,673.08 plus Unapplied Interest effective from 28-01-2022 thereon less recovery up to date	Sumo Gold EX Diesel (9 Seater) TATA Motors Ltd. Month & Year of Mfg: 10/2017. CC: 2956 Vehicle Registration No. KA 40 A 7335 Engine No. 30CR401KSY635197 Chasis No. MAT446229HNK06131	Reserve Price: Rs.2,75,400/- EMD Amount: Rs.28,000/- Bid Increment: Rs.2,800/-	Auction Date: 23-01-2023 Inspection Timings: From 18-01-2023 to 20-01-2023 from 10.00 AM to 5.00 PM Bid Timings: 23-01-2023 from 11.30 AM to 3.00 PM

Further details please Contact: Tel.No.08516-272302, Mobile No.9986181406, E-mail: chikkb@bankofbaroda.co.in

Date: 08-01-2023 Place: Chikkballapur Sd/- Authorised Officer, Chikkballaur Branch, Bank of Baroda

FOR THE ATTENTION OF THE STAKEHOLDERS OF M/S AUTOMOTIVE COACHES AND COMPONENTS LIMITED
Notice pursuant to Regulation 31(2) of Insolvency Bankruptcy Board of India (Liquidation Process) Regulations, 2016 of the Insolvency and Bankruptcy Code, 2016 is hereby given that the List of Stakeholders has been filed with National Company Law Tribunal, Chennai Bench in respect of Automotive Coaches and Components Limited in liquidation and is available for inspection with the undersigned at "vSolve Intelexis, No.26A, LIC Nagar 5th Main Road, Madipakkam, Chennai - 600091."

E. Santhanalakshmi Liquidator
Automotive Coaches and Components - in Liquidation
IBBI/002/IP-N00831/2019-2020/12661
No. 42B, Sree Krishna Flats, 2nd Floor, LIC Nagar 2nd Street, Madipakkam, Chennai - 600091.
Email: rrp.santhanalakshmi@gmail.com
Mob: 99414966504
Place: Chennai
Date: 06.01.2023

KANNIYA KUMARI DISTRICT REETHAPURAM FIRST GRADE TOWN PANCHAYAT TENDER NOTICE

1. Tender Inviting Authority Designation, Address: Executive Officer of Reethapuram Town Panchayat, Kanniyakumari District

2. a) Name of the Work: Providing Paver Block Road at Thakkalvilai to Ethampadu Road, Youthacology west side Road, Thattaravilai Kurusadi Road, Sivan Kovil Bridge to Patharai Vaikai Kara Road. With in Reethapuram Town Panchayat Limits.

3. Bid document available (at/free of cost): https://tenders.gov.in / https://tenders.in.gov.in

4. Earnest Money Deposit: Name of work: Providing Paver Block Road at Thakkalvilai to Ethampadu Road, Youthacology west side Road, Thattaravilai Kurusadi Road, Sivan Kovil Bridge to Patharai Vaikai kara Road. EMD Amount in Rs. 96700

5. Due date, time and place for the submission of bids (e-submission is also permitted): 20.01.2023 upto 3.00 P.M. in the Office of Reethapuram Town Panchayat. In the event of specified date for submission of bids is declared a holiday, bids will be received and opened on the next working day at the same time and venue.

6. Date, time and place of opening of Tender: 20.01.2023 at 3.30 P.M. in the Office of the Reethapuram Town Panchayat. Selection will be based on the least cost, among the technically qualified bidders.

7. Any other important criteria by the tender inviting authority: Can be seen in the tender document. Any clarification required may be sought from the office of Reethapuram Town Panchayat during office hours on all working days

DIPR/14/TENDER/2023
President, Reethapuram Town Panchayat, Singanailai Road, Singanailai, Kanniyakumari District, Tamil Nadu - 626001. Executive Officer, Reethapuram Town Panchayat

E-Land Apparel Limited
CIN: L1710KA1997PLC120558
Regd. Office: 16/28, Sri Vinayaka Indt Estate, Singasandra Near Dakshin Honda Showroom Hosur Road, Bangalore 560068, Karnataka, India. | Ph:080-42548800
E-mail: investor@elandapparel.com | Website: www.elandapparel.com

POSTAL BALLOT NOTICE TO ALL THE MEMBERS OF E-LAND APPAREL LIMITED
Members are hereby informed that the Company has completed dispatch of postal ballot notice on **January 07, 2023** for seeking approval of members for the agenda items mentioned below, in compliance with the General Circular No. 14/2020 dated April 8, 2020, and General Circular No. 17/2020 dated April 13, 2020 read with General Circular No. 10/2022 and 11/2022 dated December 28, 2022 issued by the Ministry of Corporate Affairs, only through electronic mode to those Members whose e-mail addresses are registered with the Company/Depositories and whose names are recorded in the Register of Members of the Company or in the Register of Beneficial Owners maintained by the Depositories as on Friday, December 30, 2022 ("Cut-off date").
Agenda Item(s):
1. Appointment of Mr. Dong Ju Kim as Director of Company; and
2. Appointment of Dong Ju Kim as Chairman and Managing Director of Company; and
3. Approval of Material Related Party Transactions.
The Company has engaged the services of NSDL to provide remote e-voting facility to its members. **The remote e-voting period commences from 9.00 a.m. (IST) on January 08, 2023 and ends at 5.00 p.m. (IST) on February 06, 2023.** The e-voting module shall be disabled/locked by NSDL thereafter. Voting rights of the Members shall be in proportion to the shares held by them in the paid-up equity share capital of the Company as on Friday, December 30, 2022 ("Cut-off date"). Communication of assent or dissent of the Members would take place only through the remote e-voting system.
Members are further requested to note that once the vote on a resolution is cast by the member, he shall not be allowed to change it subsequently or cast the vote again. Further, any voting by electronic means shall not be allowed beyond **5.00 p.m. (IST) on February 06, 2023**
Notice shall be available on the Company's website i.e. www.elandapparel.com, website of Stock Exchange i.e. BSE Limited at www.bseindia.com and on the website of National Securities Depository Limited (NSDL) at www.evoting.nsdl.com.
The Board of Directors of the Company has appointed Mr. Omkar Dindorkar (Certificate of Practice No. 24580), failing him, Ms. Deepthi Kulkarni (Certificate of Practice No. 22502), Partners of M/s. MMJB & Associates, Practicing Company Secretaries, for conducting Postal Ballot e-voting process in a fair and transparent manner.
In case of queries, members may refer to the Frequently Asked Questions (FAQs) for members and e-voting user manual for members at the Downloads Section of www.evoting.nsdl.com, or email at evoting@nsdl.co.in, Tel: 1800-222-990 for any grievances connected with the voting by electronics means.

By Order of the Board of Director Sd/-
Date: January 08, 2023 Anup Vishwakarma
Place: Bengaluru Company Secretary.

Regional Office Mandya
1st floor, Makam Towers 2nd main, Vivekananda road, Ashoknagar, Mandya -571401, Tel : 91(8232)-220577

POSSESSION NOTICE (For Immovable Properties) Appendix Iv Under Act- Rule 8(1)
Whereas, the under signed being the Authorised Officer of Bank of Baroda, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notices dated calling upon the following Borrowers/Guarantors/ Mortgagees to repay the amount mentioned in the notice with further interest / cost etc., within 60 days from the date of the said notice. Details of demand notices such as date of issue and loan outstanding amount are mentioned against each borrower under.

ADICHUNCHANAGIRI BRANCH
1. Name of the Borrowers : 1. Mrs. Lakshamma W/o Late Krishna. 2. Mr. Jayaramu K .S S/o. Late Krishna, Both are residing at : Indiranagar, Amalajeerahalli Village, Chunchanahalli Post, Bellur Hobli, Nagamangala Taluk, Mandya Dist- 571811. 3. S. K. Rangegowda S/o Late Kempegowda. Demand notice dated: 07.07.2022 Possession Notice Date : 06.01.2023 Total amount mentioned in the notice : Rs.7,34,588.03/- (Outstanding as on 31.08.2022) + Interest From 31.08.2022 - Any Repayments from 31.08.2022 + Other Charges respectively.
Description of the Immovable Property : The RCC roofed house bearing Property No.3 and E- Katha 152100501500300003, Extent of East to West 12.192 Metres and North to South 9.144 Metres i.e. Totally 111.484 Sq. Metres Site & House both existing ground floor located at Yalachikere Village, Chunchanahalli Post, Bellur Hobli, Nagamangala Taluk, Mandya District. Boundaries : East : Galli & Ponnamma Property, West : Galli & Rathnamma Property, North : Concrete Road, South : Nagaraju Property.

AKKIHIEBBAL BRANCH
2. Name of the Borrowers : 1. Mr. Erannegowda S/o. Motegowda, 2. Mrs. Susheelamma, 3. Mr. Javaregowda S/o. Chikkegowda, All are Residing at : Dudukanahalli Village, Akkihebbal Hobli, Krishnarajpet Taluk, Mandya Dist. Demand notice dated: 07.07.2022 Possession Notice Date : 06.01.2023 Total amount mentioned in the notice : Rs.10,72,925.11/- (Outstanding as on 08.07.2022) + Interest From 09.07.2022 - Any Repayments from 09.07.2022 respectively
Description of the Immovable Property : EMDTD of Housing Property, bearing E- Katha 152100100800320032, Extent 11.8872 X 12.192 Mtr, Located at Dudukanahalli Village, Akkihebbal Hobli, K R Pet Taluk, Mandya District. Boundaries : East : Road, West : House of Kendamma, North : Road, South : Galli & House of Somanna.

HOSAHOLALU BRANCH
3. Name of the Borrowers : 1. Mr. Abhilash .H .M S/o Manjegowda, 2. Mr. Manjegowda S/o Venkategowda. Both are Residing at : # 20, Hemmadahalli Village, B Bachahalli Post, Krishnarajpet, Mandya - 571812 & Also resides in: H No: 31-2, Hemmadahalli, Krishnarajpet taluk, Mandya. Demand notice dated: 07.07.2022 Possession Notice Date : 06.01.2023 Total amount mentioned in the notice : Rs.3,45,137.92/- (Outstanding as on 30-09-2021) + Interest From 30.09.2021+Any other charges - Any Repayments from 01.10.2021.
Description of the Immovable Property : Simple Mortgage of Property bearing E Katha number: 152100100600400147, property No:18 situated at Hemmadahalli Village, Bookinakere hobli, K R Pet Taluk, Mandya District with an extant of land 7.315 x 11.887 Mtrs. Boundaries : East : Gally and House of Chikka Thimmegowda, West : House of Lokesh, North : Road, South : Site of Lokesh.

GEJJALAGERE BRANCH
4. Name of the Borrowers : 1. Mr. S. Anil Kumar S/o H. Shekare Gowda, 2. Mr. H. Shekare Gowda S/o Honnaiah urf Mottaiiah. 3. Smt. Lakshamma W/o Shekaraiah. 4. Mr. S Sunil S/o H. Shekare Gowda. All are Residing at : Sadolalu Village & Post, Maddur Taluk, Mandya -571428
Demand notice dated: 07.07.2022 Possession Notice Date : 07.01.2023 Total amount mentioned in the notice : Rs. 6,13,741.54 (O/s as on 18.11.2022) + Interest from 18.11.2022 + Other Charges respectively.
Description of the Immovable Property : Site & House Property bearing Property No: 272/3 with Extent of East to West: 40 ft. and North to South : 30 ft, Located at Sadolalu Village & Post, Maddur Taluk, Mandya -571428. Boundaries : North : House of Venkataiah, South : House of Madaiah, East : Road, West : House of Somalingaiah.
The above Borrowers / Mortgagees having failed to repay the amount, notice is hereby given to the Borrowers / Guarantors / Mortgagees and the public in general that the under signed has taken possession of the properties described herein above in exercise of powers conferred on him/her under section 13(4) of the said act read with the rule 8 of the said Rules on above dates The Borrowers / Guarantors / Mortgagees in particular and the public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of Bank of Baroda thereon cost. The Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.
Date: 06.01.2023 Sd/- Chief Manager & Authorized Officer
Place: Mandya Bank of Baroda, Mandya

VARTHUR BRANCH
Site No.64, 65, Dharmaraya Swamy Temple Road, Opp Govt High School, Varthur, Bangalore-560087. E-mail: ubin824879@unionbankofindia.bank

DEMAND NOTICE UNDER SEC.13 (2) SARFAESI Act 2002
Enforcement of security interest Action Notice-In connection with the credit facilities enjoyed by the following borrowers with in the branches mentioned herein below-classified as NPA We have to inform you that you whose Name & Address mentioned here in below had availed following credit facilities from **Union Bank of India, Varthur Branch**, offering the property, mentioned here in below. Since you have failed to repay the loan amounts as agreed by you, your following mentioned account/s has/have been classified as 'Non Performing Assets [NPA] as on the date mentioned herein below. The individual notice has been also already sent to you demanding the due amount
1) Name and Address of the Borrower/Co-Borrower/Mortgagor/Guarantor: 1. Mr. K P Dasaratha S/o Penchanliah, 2. Mr. K P Janardhan S/o Penchanliah, both are residing at: #No: 152/3, Raghavendra Pavan Nilaya, 1st Floor behind GCC, Kithiganur, K R Puram Hobli, Bangalore-560036.
Name of Facility Amount Due

Facility	Limits	During	Outstanding as on 09.12.2022
Housing Loan 248730100013621	Rs. 50,00,000/-	2018-2022	Rs. 46,82,883.00

Amount Outstanding : Rs. 46,82,883.00 (Rupees Forty Six Lakh Eighty Two Thousands Eight Hundred Eighty Three Only) together with interest from 09.12.2022
NPA Date: 09.12.2022 Demand Notice Date : 12.12.2022
Description of the property: Schedule-A: All that piece and parcel of Residential building comprising of GF+FF of total constructed area of 1071 sq ft out of Western portion of Site No.30, Katha No.10/04/30 and Eastern Portion of Site No.33, Katha No.10/4/33, formed in Property No.10/4. (Old Property No.10/1), situated at Halehalli Village, Bidarahalli Hobli, Bangalore East Taluk, Bangalore-560049 and measuring East to West 20 feet and North to South 40 Feet (i.e., Western Portion of Site No.30, measuring East to West 10 Feet and North to South 40 Feet and Eastern Portion of Site No.33, measuring East to West 10 Feet and North to South 40 Feet) in all measuring 800 Square feet and Bounded on the :- East by: Remaining Portion of same site No.30, West by: Remaining Portion of same site No.33, North by: Road, South by: Site No.31 and Site No.34.
2) Name and Address of the Borrower/Co-Borrower/Mortgagor/Guarantor: 1. Legal Heirs of (Late) B S Gopinath Mrs. S P Sushma W/o (Late) B S Gopinath (on behalf of Minor daughter) # 15, GF, 4th Cross, 6th Main, Vinayaka Layout, Doddanakundi Extn, Bangalore -560037. 2. Mrs. SP Sushma W/o (Late) B S Gopinath # 15, GF, 4th cross, 6th Main, Vinayaka Layout, Doddanakundi extn, Bangalore 560037. Also at: 3. Mrs. S P Sushma W/o (Late) BS Gopinath C/o P Surendranath 6th Cross, Karanjikatta, KOLAR -563101.
Name of Facility Amount Due

Facility	Limits	During	Outstanding as on 28.10.2022
Housing Loan 248730100015188	Rs. 60,00,000/-	2019-2022	Rs. 58,89,794.00

Amount Outstanding : Rs. 58,89,794.00 (Rupees Fifty Eight Lakhs Eighty Nine Thousand Seven Hundred Ninety Four Only) together with interest from 28.10.2022
NPA Date: 28.10.2022 Demand Notice Date : 08.11.2022
Description of the Property: All that piece and parcel of the Residential House Property bearing Site No.90/1/71, E- Katha No.150200301900400267 in Survey No.90/1 (Old Survey No.90), situated at Thirumala Layout, Thirumala Shetty Village, Arugondanahalli Hobli, Hosakote Taluk, Bangalore Rural District, Pin-560067, measuring East to West 18.794 meters and North to South 9.14 meters (0-01.1/2 Guntas) (1651.62 sq.ft) and bounded on the: East by: Nayar Projar Property, West by: Road, North by: B.S. Mahesh Property, South by: Private Property.
3) Name and Address of the Borrower/Co-Borrower/Mortgagor/Guarantor: Mrs. Latha W/o Raju D, #72/A-72, Sri Rama Nagara, Hongasandra Near APR Kalyanaramnatape, Bommanahalli, Bangalore-560068.
Name of Facility Amount Due

Facility	Limits	During	Outstanding as on 28.11.2022
Housing Loan 248730100015470	Rs. 24,00,000/-	2019-2022	Rs. 27,81,690.00

Amount Outstanding : Rs. 27,81,690.00 (Rupees Twenty seven Lakhs Eighty One Thousand Six Hundred Ninety Only) together with interest from 28.11.2022
NPA Date: 28.11.2022 Demand Notice Date : 05.12.2022
Description of the Property: All that piece and parcel of property building bearing Western Portion of Site No 25-D, V P Katha No 680 formed in conversion of Sy No 169, situated at Begur village, presently comes under BBMP jurisdiction which is Adj to Mico Layout, Near Mosque, Off Hosur Road, Begur Hobli, Bangalore, property measuring 620 sq ft along with RCC roofed G+F building constructed there on bounded on: East: property belong to Mr.Suresh, West: Remaining portion of Site No25-D, North: 25 feet wide Road, South: Private Property.
If you fail to repay the aforesaid sum with interest and incidental expenses within 60 days from the date of this notice, Bank shall exercise all or any of the rights detailed under sub section (4) of the section 13 of the SARFAESI Act. You are also put on notice that in terms of sub section 13 of section 13, you shall not transfer by sale, lease or otherwise the said secured assets detailed above without obtaining written consent of the Bank. This notice is without prejudice to the Banks rights to initiate such other action or legal proceedings as it deem necessary under any other applicable provisions of law. Your kind attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI in respect of time available, to redeem the secured assets.
Date : 07.01.2023 Sd/- Authorised Officer
Place : Bengaluru Union Bank of India



I get the inside information and get inside the information.

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For the Indian Intelligent.



CHENNAI/KOCHI

